

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
INDIRA CONTAINER TERMINAL PRIVATE LIMITED**

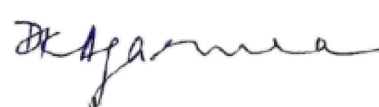

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Indira Container Terminal Private Limited
2.	Date of incorporation of corporate debtor	13 th September, 2007
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U63032MH2007PTC174100
5.	Address of the registered office and principal office (if any) of Corporate Debtor	ICT Office, Indira Dock, Green Gate, Mumbai Port, Mumbai City MH 400038 IN.
6.	Insolvency commencement date in respect of Corporate Debtor	09 th May, 2024
7.	Estimated date of closure of insolvency resolution process	05 th November, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dinesh Kumar Aggarwal IBBI/IPA-002/IP-N00890/2019-2020/12843
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1507 07, Highland Park, Kolshet Road, Behind D Mart, Thane, Maharashtra 400607. Email: dinesh.aggarwal31@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: CIRP.INDIRA@GMAIL.COM
11.	Last date for submission of claims	23rd May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **Indira Container Terminal Private Limited** on **09th May, 2024**.

The creditors of **Indira Container Terminal Private Limited**, are hereby called upon to submit their claims with proof on or before **23rd May, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dinesh Kumar Aggarwal

Interim Resolution Professional

Indira Container Terminal Private Limited

Date: 10th May, 2024

Place: Mumbai

Corrigendum to Public Announcement in Form A published on 11th May, 2024 for inviting Claims in the matter of Indira Container Terminal Private Limited (Company under CIRP) (Corporate Debtor), under the provisions of Regulation 6 of the Insolvency and Bankruptcy Code, 2016

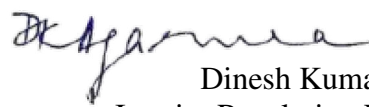
Change in Project Specific Email ID of the Corporate Debtor

This is in reference to the advertisement made as per Regulation 6 inviting Claims in Form A in the matter of M/s. Indira Container Terminal Private Limited under CIRP published in newspapers Business Standard (All India Edition), Free Press Journal and Navshakti, Mumbai Edition on 11th May, 2024 (“Main Advertisement”). In this regard, the Interim Resolution Professional, due to technical glitches, hereby notifies that the project specified email id mentioned in Sr. no. 10 be read as “*rp@ictpl-ibc.com*” instead of “*cirp.indira@gmail.com*”.

Other content of the said public announcement dated 11th May, 2024 shall remain the same.

Date: 14th May, 2024

Place: Mumbai


Dinesh Kumar Aggarwal
Interim Resolution Professional

IBBI/IPA-002/IP-N00890/2019-2020/12843
Indira Container Terminal Private Limited